अनूप कुमार मेंदीरत्ता Anoop Kumar Mendiratta



सचिव विधि और न्याय मंत्रालय भारत सरकार SECRETARY DEPARTMENT OF LEGAL AFFAIRS MINISTRY OF LAW & JUSTICE GOVERNMENT OF INDIA

DO No. J-18/43/2021- Judicial

Dated 11th November, 2021

Dear Sir,

You may be aware that as per the Government of India (Allocation of Business) Rules, 1961, one of the functions of the Department of Legal Affairs is authorization of officers to execute contracts and all assurances of property on behalf of the President under Article 299 (1) of the Constitution, and authorization of officers to sign and verify plaints or written statements in suits by or against the Central Government.

- 2. Accordingly, a Notification under Article 299 (1) of the Constitution was issued by this Department in the year 1966 (GSR No. 585 dated 01.02.1966) authorizing officers of the Government of India to execute contracts and all assurances of property on behalf of the President of India. Similarly, a Notification under Rule 1, Order XXVII of the Code of Civil Procedure, 1908 was issued in the Year 1990 (GSR No. 167 dated 14.02.1990) authorizing officers of the Government of India to sign and verify plaints or written statements in the suit by or against the Central Government. Thereafter, certain amendments were made in both the Notifications on the specific requests received from various Ministries/Departments. (Copies of the notifications are enclosed herewith).
- 3. After issuance of the above notifications, the nomenclature of a number of the posts in the Ministries/Departments or their subordinate/attached offices have changed and some new posts have been created or abolished. Moreover, nomenclature of some of the Ministries / Departments have changed and new Ministries/Departments have come into existence. As such, it is imperative that fresh Notifications may be issued under Article 299 (1) of the Constitution and under Rule 1, Order XXVII of the Code of Civil Procedure, 1908 incorporating the necessary and relevant changes.

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- 4. I am therefore to request you to appoint a Nodal Officer, not below the rank of Joint Secretary to go through the existing Notifications and provide an updated information pertaining to your Ministry/Department/Organization by 30th November, 2021 along with a copy in MS-word at judicial-dla@nic.in, in order to enable this Department to issue fresh Notifications.
- Sh. R. K. Srivastava, Joint Secretary & Legal Adviser, DOLA (Ph. No. 011-23387543) may be contacted for further information.

With warm regards,

Yours sincerely

(Anoop Kumar Mendiratta)

To

- 1. Cabinet Secretary, Cabinet Sectt., New Delhi
- 2. Principal Secretary to Prime Minister, South Block, New Delhi
- 3. Secretary to President, Rashtrapati Bhawan, New Delhi
- 4. CEO, NITI AAYOG, New Delhi
- 5. All Secretaries of all Ministries/Departments (as per standard list)

Copy for information to:-

- 1. PS to Hon'ble MLJ
- 2. Sr. PPS to Hon'ble MOS(LJ)
- 3. Additional Secretary (Admn), DoP&T
- 4. NIC, DoLA

with a request to upload the letter on the website of DoPT & DoLA respectively.

(R. K. Srivastava)
Secretary & Legal Adviser

Joint Secretary & Legal Adviser Ph. No. 011-23387543